

## HIGH COURT OF DELHI: NEW DELHI

### NOTIFICATION

No. 679/Rules/DHC

Dated : 20.08.2019

In exercise of the powers conferred by Section 7 of the Delhi High Court Act, 1966 (Act 26 of 1966), Section 16(2) of the Advocates Act, 1961 and all other powers enabling it in this behalf, the High Court of Delhi, hereby makes the following amendment in the existing Part-L of Chapter 6 of High Court Rules & Orders, Volume V :-

THE FOLLOWING SHALL BE SUBSTITUTED FOR THE EXISTING RULE 7 :-

“(7) **Procedure for designation of an Advocate as Senior Advocate.** An advocate may be considered by the High Court for being designated as Senior Advocate either (A) Suo Motu by the High Court or (B) on an application by an Advocate.

**(A) Procedure Suo Motu:**

(i) An Advocate who fulfils the eligibility conditions prescribed hereinbefore, may be considered suo moto by the High Court for being designated as a Senior Advocate either on the written proposal of a Judge of the High Court or of Hon’ble the Chief Justice of the High Court.

(ii) Such written proposal of a Judge or of Hon’ble the Chief Justice shall be sent to the Registrar General who shall forward it to the Secretariat after obtaining a consent-cum-personal information sheet (**Annexure-A to these Rules**) duly filled in and signed by the Advocate concerned.

**(B) Procedure on application by an Advocate:**

Any Advocate who fulfils the eligibility conditions prescribed hereinbefore may submit a written application for being designated as Senior Advocate to the Registrar General who shall forward it to the Secretariat after obtaining a consent-cum-personal information sheet (**Annexure-A to these Rules**) duly filled in and signed by the Advocate concerned.”

**NOTE:** THIS AMENDMENT SHALL COME INTO FORCE FROM THE DATE OF ITS PUBLICATION IN THE GAZETTE.

BY ORDER OF THE COURT  
Sd/-  
**(DINESH KUMAR SHARMA)**  
**REGISTRAR GENERAL**